

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

37. C.P. 266(MB)2022

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 15.07.2024**

**NAME OF THE PARTIES: - Nitta Corporation India Private Limited**  
**V/s**  
**Registrar of Companies**

**Section: - 131(1) of the Companies Act, 2013**

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**ORDER**

**Present: -**

CS. Ashish O Lalpuria

.....Petitioner.

The Authorized representative appeared for the RoC, Pune through VC but did not mark her appearance in the chat box.

Counsel appearing for the RoC, Pune states that the revised report shall be filed on behalf of the MCA on the basis of documents which were sought in the earlier report dated 29.05.2024. Let the final report be filed well before the next date of hearing. List this matter on **02.09.2024**.

**Sd/-**  
**ANIL RAJ CHELLAN**  
**Member (Technical)**  
*JAGDISH*

**Sd/-**  
**KULDIP KUMAR KAREER**  
**Member (Judicial)**